

Letters from MPs

No. 756 on April 24, 1992 and State;

2644. SHRIRAMTAHALCHOUDHARY:**Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) the total number of letters/representations/memoranda received by his Ministry from the Members of Parliament during the last six months;

(b) the number of cases in which acknowledgement has been sent within fifteen days of receipt and the number cases in which final replies have not been given so far; and

(c) the reasons for not sending acknowledgement within fifteen days and final replies within three months?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): (a) 232 letters/representations/memoranda from Members of Parliament were received by the Ministry during the last six months.

(b) and (c). By and large all cases were acknowledged within 15 days and in 126 cases final replies have not been given so far. It is the constant endeavour of this Ministry to acknowledge letters from members of Parliament within fifteen days and give final replies within three months. In accordance with extant instructions, priority is accorded to the work of replying to the letters of Members of Parliament. Disposal of such cases are regularly monitored at the highest level and remedial steps are taken wherever necessary.

Handing over of Management of TTCL Tea Gardens in West Bengal

2645. SHRI JITENDRA NATH DAS:**Will the Minister of COMMERCE be pleased to refer to the reply given to Starred Question**

(a) whether the request of Government of West Bengal for handing over the management of tea gardens of Tea Trading Corporation of India (TTCL) located in West Bengal to the West Bengal Tea Development Corporation Limited has since been examined; and

(b) if so, the decision taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). No decision has been taken as yet.

Nadkarni Committee Report

2646. DR. (SHRIMATI) K.S. SOUNDARAM:
SHRI SRIBALLAV PANIGRAHI:
SHRI D. VENKATESWARA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have constituted a Committee under the Chairmanship of Shri S.S. Nadkarni to recommend a specialised system for trading in public sector units bonds and units;

(b) if so, the details thereof;

(c) whether the Committee has submitted its report;

(d) if so, the details of the recommendations made by the Committee; and

(e) if not, the time by which the committee is likely to submit its report?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Reserve Bank of India has recently constituted a Committee on Trading in Public Sector Bonds and Units of Mutual Funds under the Chairmanship of Shri S.S. Nadkarni, Chairman, Industrial Development Bank of India to, inter alia, examine the existing trading procedures relating to transactions in public sector bonds and units of mutual funds and to recommend improvement in these procedures and modalities of an alternative specialised system of booking transactions.

(c) No, Sir.

(d) Does not arise in view of the reply to (c) above.

(e) The Committee is expected to submit its Report by the mid-August, 1992.

Overdraft Position of States

2647. **PROF.K.V. THOMAS:** Will the Minister of FINANCE be pleased to state:

(a) the overdraft position of each of the States as on July 1, 1992;

(b) whether the Overdraft facility to any of the States was stopped during the last one year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) Eight States emerged in overdraft as on July 1, 1992 in their accounts with the Reserve Bank of India as shown below:-

<i>States</i>	<i>Amount of overdraft (Rs. in crores)</i>
1. Bihar	43.64
2. Gujarat	60.08
3. Himachal Pradesh	24.04
4. Madhya Pradesh	20.96
5. Manipur	3.25
6. Nagaland	3.59
7. Tripura	0.07
8. Uttar Pradesh	24.60

(b) and (c). Under the Overdraft Regulation Scheme, no State Government is allowed to incur an overdraft with the Reserve Bank of India for more than seven consecutive working days. In case the overdraft appears in the State Government's

account beyond seven consecutive working days, the Reserve Bank stops payments on behalf of the State Governments till the overdraft is cleared. During the last one year, payments on behalf of State Governments of Himachal Pradesh, Kerala, West Bengal,